

(2023) 04 KL CK 0131

In the High Court Of Kerala

Case No : Writ Petition (C). No.14219 Of 2023

Sunny @ P.K. Paulose

APPELLANT

Vs

Kalamassery Municipality

RESPONDENT

Date of Decision : 18-04-2023

Acts Referred:

Citation : (2023) 04 KL CK 0131

Hon'ble Judges : Viju Abraham, J

Bench : Single Bench

Advocate : Paul K.Varghese, A.A.Geetha, M.K.Aboobacker

Final Decision : Disposed Of

Judgement

Viju Abraham, J

1. The petitioner has approached this Court seeking a direction to the 2nd respondent to consider and pass orders on Ext.P10 explanation submitted by the petitioner and in the meanwhile, for stopping all further proceedings based on Ext.P9 notice.

2. Heard the learned Standing Counsel for the respondent Municipality, who upon instructions submitted that appropriate decision on Ext.P10 will be taken within a shortest possible time.

Therefore, the above writ petition is disposed of with a direction to the 2nd respondent to consider and pass orders on Ext.P10, within a period of one month from the date of receipt of a copy of this judgment, after affording an opportunity of being heard to the petitioner as well as any other complainants. Till a decision is taken as directed above, all further proceedings pursuant to Ext.P9 shall be kept in abeyance.